ITEM NO.2 COURT NO.17 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 27983/2026

[Arising out of impugned final judgment and order dated 19-12-2025 in CRA No. 914/1985 passed by the High Court of Judicature at Allahabad]

JAGDISH & ANR. Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH Respondent(s)

IA No. 194801/2026 - CONDONATION OF DELAY IN FILING
IA No. 194800/2026 - EXEMPTION FROM FILING O.T.
IA No. 194799/2026 - GRANT OF BAIL

Date : 19-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Ms. Kamakshi S. Mehlwal, AOR
Mr. Abhik Kumar, Adv.
Mr. Sanveer Mehlwal, Adv.
Mr. Rinku Mathur, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. **Delay condoned.**

2. **Issue notice, returnable within four weeks.**

(RAHUL KUMAR)
COURT MASTER (SH)

(JAYANT RAJ KATYAL)
COURT MASTER (NSH)

Signature Not Verified
Digitally signed by RAHUL KUMAR
Date: 2026.08.20 18:09:46 IST
Reason: